

A project agreement titled “Andhra Pradesh Drought Mitigation Project” (APDMP) has been signed by the Government of Andhra Pradesh with the International Fund for Agricultural Development (IFAD), a specialized agency of the United Nations.

(b) Five districts namely Anantapuramu, Chittoor, Kurnool, Kadapa and Prakasam have been selected for implementation of the project as they are extremely drought prone with low rainfall.

(c) The project is for a period of five years from 07.09.2017 to 30.09.2022 with the objective of improving the income of 1,65,000 farm households in targeted area and strengthen their resilience to drought. The total outlay of the project is ₹ 1042 crore with funding from IFAD, Rural Infrastructure Development Fund (RIDF) of National Bank for Agriculture and Rural Development (NABARD), Government of Andhra Pradesh, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Rashtriya Krishi Vikas Yojana (RKVY) (along with other Government schemes) and beneficiaries. IFAD will finance about ₹ 528 crore (about 50 per cent of total project cost), RIDF funding will be ₹ 43.76 crore, the Government counterpart funding will be about ₹ 96.9 crore, convergence with MGNREGS and RKVY amounts to ₹ 311.53 crore and the beneficiaries’ contribution is ₹ 61.47 crore.

(d) and (e) A multilevel monitoring mechanism from the Gram Panchayat (GP), mandal, district to State level under Special Chief Secretary (Agriculture), Government of Andhra Pradesh has been set up to monitor the project.

Compensation to persons convicted wrongly

1638. SHRIMATI RENUKA CHOWDHURY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any mechanism to seek recourse to justice or demand compensation for those wrongly incarcerated;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government to codify specific law for providing compensation to persons accused of or convicted wrongly?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI. P. P. CHAUDHARY): (a) to (c) Law Commission of India in its 243rd Report has recommended for raising of compensation limit under Section 358 of Cr.PC (Compensation to persons groundlessly arrested). The proposal is under examination in the Ministry of Home Affairs.